

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION**

LOK SABHA

**UNSTARRED QUESTION NO. 103
ANSWERED ON 21.07.2025**

Hostel and Mess Charges in Central Universities

103 Shri G Lakshminarayana:

Will the Minister of EDUCATION be pleased to state:

- (a) the details of hostel room rent and mess charges in each Central University during the last five years and the current year, semester and university-wise;
- (b) whether the Government has any policy or guidelines to regulate the hostel and mess charges in Central Universities;
- (c) if so, the details thereof;
- (d) whether the Government has taken steps to regulate hostel and mess charges to ensure affordability for students, especially those from economically weaker sections;
- (e) whether SC/ST students are exempted from hostel room rent in all Central Universities;
- (f) if not, the details of universities where exemptions are not applicable;
- (g) whether there has been any increase in hostel or mess charges during the last five years and the current year; and
- (h) if so, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUKANTA MAJUMDAR)**

- (a) to (h)** Central Universities under the purview of Ministry of Education are statutory autonomous organizations established under respective Central Acts of Parliament and governed by provisions of the Acts, Statutes, Ordinances, Regulations made thereunder. Decisions regarding hostel charges are taken by the universities with the approval of their statutory bodies considering several factors including the economic conditions of various categories of students. The Hostel messes are mostly managed by students themselves and are monitored by mess supervisors/hostel wardens thereby ensuring transparency, fairness and affordability.
